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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 303 1996

S. R. T. Bedi ....., Applicant (s)

Union of India ....., Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
	18-4 1996	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>S.</i> Registrar</p>	<p>980 for Rs 50/- has been filed.</p> <p><i>By</i> 18/4/96.</p>
1	19-4-96	<p>Heard Shri V. Prithiviraj, learned counsel for the applicant. This application is for a direction to the Railway Administration to declare the applicant medically unfit in accordance with the opinion of the Railway medical experts with effect from the date of his first representation dated 2.7.1994. He is aggrieved against the order, vide letter No. M/29/203 dated 5.2.1996 (Annexure-13) issued by Respondent No. 3, the Medical Superintendent, conveying the directions of the Railway Board (Respondent 5). As against this, the applicant has <del>xxxx</del> made representations to the Railway Board. The representations are at Annexures 8 and 9. It is stated by the learned counsel that</p>	<p>For Regn. Pl.</p> <p><i>By</i> 18/4/96. <i>soft</i></p> <p><i>S.</i> Registration</p> <p>For Admin. <i>S.</i></p> <p>Interim order Pl.</p> <p><i>By</i> 18/4/96 Bench</p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>he would be satisfied if a suitable direction is issued to the Railway Board to dispose of these representations at a very early date so that his case will be considered properly before the date of his superannuation, namely, 31.7.1996. I accordingly and dispose of direct Respondent No.5 to consider the representations at Annexures-8 and 9 addressed to the Director General, Railway Health Services, Railway Board, New Delhi, within a period of three weeks from the date of receipt of copy of this order. Respondent No.5 (Director General, Railway Health Services) shall personally hear the applicant before passing the order.</p> <p>With this direction, the application is disposed of.</p>	<p><i>Armenia</i> MEMBER (ADMN.)</p> <p>For a copy of order dt. 19.4.96 <del>may</del> <del>be sent</del> and original application may be sent to the counsel for both all the resp't. by Regd. Post.</p> <p><i>Armenia</i> S. O 24.04.96.</p> <p>24/4 Received S.R. <i>Armenia</i> 26/4</p>